

**CENTRAL ADMINISTRATIVE TRIBUNAL  
CHANDIGARH BENCH**

...

**ORIGINAL APPLICATION NO. 060/01162/2017 &  
M.A. No. 60/1499/2017**

**Chandigarh, this the 25<sup>th</sup> day of October, 2017**

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**CORAM: HON'BLE MR. JUSTICE M.S. SULLAR, MEMBER (J)**

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1. Dilip Singh s/o Sh. Milkha Singh, R/o 52 U, Gopal Pur, Teh. Rajpura, Distt. Patiala (PB).
2. Man Singh s/o Amar Singh, aged 52 years, R/o Kauli, Teh. & Distt. Patiala (PB).
3. Surjeet Singh, s/o Sh. Milkha Singh, aged 52 years, Guru Amardass colony, Nilpur, Rajpura, Distt. Patiala.
4. Gaja Singh, s/o Sh. Java Ram, aged 52 years, R/o Vill Dhomli, Teh. & Distt. Patiala (Pb.).
5. Chedi Lal, s/o Sh. Ram Avtar, aged 59 years, R/o Vill Jai Singh Ka Pura, P.O. Umari Badal, Teh. Soraw, Distt. Allahabad (U.P.).
6. Shon s/o Sh. Harbans, aged 56 years, Vill. Khori Bed Farm, P.O. Khori, Distt. Patiala.
7. Mamchandra s/o Sh. Ram Chandra, aged 51 years, r/o Vill & P.O. Puri, Teh. Kisangarh, Distt. Alwar (Raj.)
8. Satpal s/o Sh. Udhey Ram, aged 60 years, R/o Vill. & P.O. Kauli, Teh. & Distt. Patiala (Pb.).
9. Manohar Lal, s/o Sh. Ram Lal, aged 55 years, R/o Vill + P.O. Kolhi, Teh. & Distt. Patiala (Pb.).
10. Ravi Singh, s/o Sh. Tela Ram, aged 24 years, R/o VPO Jangli Ambala, Distt. Ambala (Pb.).
11. Abhinandan Kumar, s/o Sh. Aniruda Yadav, aged 24 years, R/o AT + PO Narayanpur, Distt. Bhagalpur.
12. Kunain Singh s/o Sh. Gopl Lal, R/o Vill Rajaur, P.o. Balghat, Teh. Bhiromees, Karaula (Raj.).
13. Hari Chand s/o Sh. Ram Samar, aged 52 years, R/o Vill. Dhomli, Teh. & Distt. Patiala (Pb.).

14. Suesh Pal s/o Sh. Varma, aged 56 years, R/o H. No. 10, Near FC Godam, Ganesh Nagar, Rajpura, Distt. Patiala (Pb.).
15. Ram Chand s/o Sh. Godha Ram, aged 57 years, R/o Vill & P.O. Vir Kauli, Teh. & Distt. Patiala (Pb.).
16. Naimuddin Khan s/o Sh. Amru, R/o Vill Bishanpura, Teh. Todabhim, District Karauli, Rajasthan.
17. Ramanand Muni s/o Ram Chander Muni, R/o Vill. Kandoli, near Gate No. C-5, Distt. Patiala (Pb.).

(All the applicants Gateman Group-C)

....APPLICANTS

(Argued by: Shri M.K. Gaur, proxy for Shri U. Srivastava , Advocate)

VERSUS

1. Union of India through the General Manager, Northern Railway, Baroda House, New Delhi.
2. The Divisional Railway Manager Ambala, Northern Railway, Ambala Cantt. Ambala.
3. The Divisional Engineer, O/o the Divisional Railway Manager Ambala, Northern Railway, Ambala Cantt. Ambala.

....RESPONDENTS

**ORDER (Oral)**

**JUSTICE M.S. SULLAR, MEMBER (J)**

**M. A. No. 60/1499/2017**

Heard.

2. Taking into consideration, the common cause of action, similar nature of relief claimed common interest in the matter, and for the reasons mentioned therein, the Miscellaneous Application (MA) is allowed. The applicants are permitted to join together to file the instant single application, as prayed for.

**O.A. No. 060/01162/2017**

3. The main contention of learned counsel, at this stage, is that, although the applicants have moved representation dated 03.04.2017 followed by reminder dated 25.07.2017 (Annexure A-9 Colly ), for redressal of their grievances, but no decision has yet been taken on it by the Competent Authority.

4. Having heard the learned counsel for the applicants, having gone through the record with his valuable assistance, and without expressing any opinion on merits, lest it may prejudice the case of either side, the instant Original Application (OA) is disposed of with the direction, to the Divisional Railway Manager Ambala, N.R., Ambala (Respondent No. 2), to sympathetically consider and decide the indicated representation, by passing a speaking/reasoned order, and in accordance with law, within a period of two months from the date of receipt of certified copy of this order.

**(JUSTICE M.S. SULLAR)  
MEMBER (J)**

**Dated: 25.10.2017**

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